

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s).

31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY

Petitioner(s)

VERSUS

BABUA KOERI AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 16/10/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, Adv.

For Respondent(s)

Mr. Rajeev Singh, Adv.
Ms. Asha Gopalan Nair, Adv.UPON hearing the counsel the Court made the following
O R D E R

The respondent No.1 has already filed the counter affidavit.

The respondent Nos.3-6 & 11-16 shall be at liberty to file the counter affidavit within a period of four weeks. Service of notice is complete on the respondent Nos.8 & 10, but no one has entered appearance on their behalf.
Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.10.16

In respect of the respondent Nos.2,7 & 9 four weeks time as last
16:15:15 TLT

chance is given to the Ld.counsel for the petitioner to comply with
Reason:

the terms of the order dated 06.08.2015 of this Court.

.....2

Ld.counsel for the petitioner has filed two applications i) for deleting the name of respondent No.17 from the array of parties and ii) for Amendment of Memo Parties with application for condonation of delay, which is defective. Ld.counsel shall within a period of four weeks cure the defects whatever have been found in the said

application.

List the matter again on 14.01.2016.

(M V RAMESH)
Registrar

SB